

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 102
CP-31(ND)2021

IN THE MATTER OF:

Sh. Tarun Kumar Gupta

...

Applicant/Petitioner

Versus

M/s. Sinecure Technocity Pvt. Ltd. & Ors.

...

Respondent

Under Section: 241-242

Order delivered on 08.02.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT: Mr. Arun Saxena, Advocate and Rahul Singh, Adv, for Petitioner

ORDER

Heard. Ld. Counsel for the Applicant in the course of his arguments referred to Para 2.5 of the Application and submitted that the object of the Company is to carry on business of design, development, manufacture and trade all types of Computer Software. But we further notice that in the Para 5.3, the Applicant has mentioned the following :

“Apart from the aims and objects described under the memorandum of association of the company, the respondent no. 1 company is established in nature quasi partnership between petitioner and respondents and the respondent no. 1 company was incorporated to acquire six out of twelve apartment blocks at 9, Birla House, Arya Samaj Road, Karol Bagh New Delhi vide six sale deed all dated 12th November, 2009.”






So considering these facts, we think it proper to issue notice upon the Respondents. Notice be issued to all the Respondents by all modes including the E-Mail ID of the Respondents. Affidavit of service must be filed within a week from today.

List the matter on 01.03.2021.



(L.N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)